

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD  
ABSTRACT**

**DISTRICT JUDGES – Transfer and Posting of District and Sessions Judges – ORDERS - ISSUED.**

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**ROC.NO.1393/2023-B.SPL.**

**NOTIFICATION NO. 170/2023-B.SPL.**

**DATED: 28.04.2023.  
READ:**

**The High Court is pleased to order the following Transfer and Posting of District and Sessions Judge:-**

The District and Sessions Judge, mentioned in Column Number 2 is transferred and posted to the station mentioned in Column Number 3 of the corresponding row. Further, the officer mentioned in column number 2 is directed to handover charge of her post to the officer mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get herself relieved and proceed to take charge of her new post from the officer mentioned in Column Number 5.

SL NO	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	<b>Smt. C.Pavani,</b> Additional Judge, Family Court, Medchal-Malkajgiri District at Kukatpally.	VI Additional District and Sessions Judge- cum-VI Additional Metropolitan Sessions Judge- cum-Family Court, Ranga Reddy District at Kukatpally.  (Post kept vacant)	III Additional District and Sessions Judge-cum-II Additional Metropolitan Sessions Judge-cum- Principal Family Court, Medchal- Malkajgiri District <b>at</b> <b>Kukatpally.</b>	IV Additional District and Sessions Judge-cum- IV Additional Metropolitan Sessions Judge-cum-I Addl. Family Court, Ranga Reddy District at L.B.Nagar.

The officer mentioned in Column Number 4 will be full additional charge of the post(s) mentioned in Column Number 2, until further orders.

In case, the above officer from whom she has to take charge or to whom she has to handover charge, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judge/ Unit

Head, shall make alternative arrangements under intimation to the High Court.

The officers who are holding full additional charge are directed to hold the Court Proceedings atleast once in a week if the said court is located away from the place they are working as per the convenience of the Bar Association and litigant public in view of the circular instructions issued by the High Court and inform the same to the High Court for information.

- NOTE:
1. Smt. C.Pavani, shall get herself relieved from her present post and take charge of her new post with immediate effect.
  2. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the website is valid for relieving and joining duty.

  
**REGISTRAR GENERAL**  
**FAC. REGISTRAR (VIGILANCE)**

To

1. The officer and in-charge officers concerned.
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordship's kind perusal).
3. The Registrar General and other Registrars, High Court for the State of Telangana, Hyderabad
4. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
5. The Member Secretary, Telangana State Legal Services Authority, City Civil Court Complex, Hyderabad.
6. The Prl. District and Sessions Judge, Ranga Reddy District at L.B.Nagar.
7. The Prl. District and Sessions Judge, Medchal-Malkajgiri District at Malkajgiri.
8. The VI Additional District and Sessions Judge-cum-VI Additional Metropolitan Sessions Judge-cum-Family Court, Ranga Reddy District at Kukatpally.
9. The III Additional District and Sessions Judge-cum-II Additional Metropolitan Sessions Judge-cum-Principal Family Court, Medchal-Malkajgiri District *at Kukatpally*.
10. The IV Additional District and Sessions Judge-cum-IV Additional Metropolitan Sessions Judge-cum-I Addl. Family Court, Ranga Reddy District at L.B.Nagar.
11. The District Treasury Officers: Medchal Malkajgiri District at Malkajgiri **and** Rangareddy District at Nampally Exhibition Grounds, Hyderabad.

**12. THE SECTION OFFICERS :**

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|----------------------------|---------------------|---------------------|
| a) Special Officer Section | b) Vigilance Cell   | c) E-Section        |
| d) Work Review Cell        | e) O.P.Cell         | f) B-Section        |
| g) Accounts Section        | h) Computer Section | i) D-Budget Section |

High Court for the State of Telangana at Hyderabad.